

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 128/97 & 79/97
OA 135 of 1997.

Date of order : 24.7.97.
24.7.97.

Present : Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S.Mukherjee, Administrative Member

N.KRISHNAMOORTHI

VS

UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel.

For the respondents: Ms.K.Banerjee, counsel.

O R D E R

Ld.counsel for the petitioner in OA.no.135 of 1997 states on instructions that his client does not press it. The OA.135/97 is disposed of accordingly ^{on} for 'not pressed'.

The MA no.129 of 1997 has been filed by one N.Krishnamoorthy for adding himself as a party to the OA as mentioned above. Since the OA.135/97 has been disposed, the MA filed in connection to that OA becomes infructuous./The petitioner of the MA ~~does not~~ also appears to-day. In such circumstances, the MA 129/97 is disposed of, ~~without any order~~.

Further, it appears that MA no.79/97 has been filed by the petitioner in the OA.no.135/97 for some interim order. As the said OA has been disposed of, this MA has also become infructuous. The said MA is also disposed of ^{as it does not call for any order, been} treating the same as ~~has appeared in~~ ^{on} day's list.

Order passed this day be communicated to the petitioner of the MA129/97 by the Registry.

Mukherjee
(M.S.Mukherjee)
Member(A)

Chatterjee
(A.K.Chatterjee)
Vice-Chairman.